ITEM NO.5 COURT NO.10 SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. No. 2807 of 2017
Criminal Appeal No(s). 240/2017

MANORANJANA SINH @ GUPTA Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION Respondent(s)
(With appln. For modification of Court's order and office report)

Date : 15/02/2017 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr. A. Sharan, Sr. Adv.
Mr. Amit Kumar,Adv.
Mr. Prithvi Pal, Adv.

For Respondent(s) Mr. K. Raghava Charyulu, Adv.(Spl. P.P.)
Mr. Kailash Pandey, Adv.
Mr. K. V. Sreekumar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Crl. Misc. Petition stands disposed of in terms of the signed order.

Registry to take appropriate steps accordingly.

(NEELAM GULATI) (TAPAN KR. CHAKRABORTY)
COURT MASTER COURT MASTER

(Signed Non Reportable order is placed on the file)

NON REPORTABLE

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISC. PETITION No. 2807 OF 2017

IN

CRIMINAL APPEAL NO(S). 240 OF 2017

MANORANJANA SINH @ GUPTA Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION Respondent(s)

O R D E R

After hearing learned counsel for the parties, we are of the considered opinion that paragraph 19 of the order passed by this Court on 6th February, 2017 be read as under:

> "19. In the above view of the matter, the appeal is allowed and the appellant is ordered to be released on bail in FIR RC-04/S/2014-(SIT) Kolkata on furnishing bond of Rs.1 (One) crore and on furnishing two sureties each of the like amount to the satisfaction of the Additional Chief Judicial Magistrate Alipore, Kolkata, West Bengal and also subject to the following conditions....."

We also make it clear that the appellant is not required to make a cash deposit of the aforesaid amount and execution of bond therefor would suffice. The

requirement of local sureties is hereby relaxed as well.

Rest of the order remains intact.

Criminal Misc. Petition for modification stands disposed of accordingly.

….....J
(ARUN MISHRA)

….....J
(AMITAVA ROY)

NEW DELHI
February 15, 2017

SUPREME COURT OF INDIA
JUDGMENT